

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR DR. K.ARUL

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10380/2013

ZULFIQAR

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(with office report)

WITH

Crl.A. No. 161/2014

(With appln.(s) for exemption from filing O.T. and appln.(s) for permission to file additional documents and Office Report)

Date : 03/12/2014 This petition was called on for hearing today.

For Petitioner(s)

Ms. Pavlami Das, Adv.
Mr. Rauf Rahim, Adv.
Ms. Uzmi Jameel Husain, Adv.
Mr. Shakil Ahmed Syed, Adv.

For Respondent(s)

Mr. Shantanu Bansal, Adv.
Mr. Abhishek Chaudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Crl.) No.10380/2013

Despite last opportunity, the learned counsel for the sole respondent has not chosen to file counter affidavit.

Registry to process the matter for listing before the Hon'ble Court, as per rules, as and when the other connected matter is complete.

CRL.A. No.161/2014

Despite undertaking, vakalatnama not yet filed by the respondent and the learned counsel for the appellant has also not filed the additional documents. Two weeks' time is granted for the said purpose.

List again on 9.1.2015.

(DR. K.ARUL)
Registrar